

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

14.

CP/495(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 15.02.2024

NAME OF THE PARTIES:

Sangram Tanaji Sorate

Vs.

Aptitude Engineering Pvt Ltd & Ors

SECTION: 241(1), 244(1) OF THE COMPANIES ACT, 2013.

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**ORDER**

1. None present for the Petitioner. Adv. A Chandra, Ld. Counsel for the Respondents present through VC.
2. From the case records, it is observed that there was no representation on behalf of the Petitioner on 25.10.2023 and 12.12.2023. Today also, when the matter is called twice, none appears for the Petitioner side. It seems that the Petitioner is not interested in pursuing the matter. Hence, CP/495(MB)2020 is **dismissed for non-prosecution.**

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)